



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 19th June, 2019

SRO:- 417 Whereas, on 17.03.2014 Police Station Hajin received an information through reliable sources to the effect that some persons namely 1. Assadullah Parray 2. Nazir Ahmad Ahangar 3. Showkat Ahmad Hakeem 4. Mehraj-ud Din Gojree, 5. Manzoor Ahmad Hajam 6. Ab Rehman Gojree and 7. Ab Hamid Parray in jurisdiction of Police Station Hajin are provoking the general Public against Sovereignty, and integrity of Nation by raising anti-Indian slogans and pro Pakistan slogans besides are threatening general public at Shah Gund Chowk Hajin not to participate in forthcoming Elections; and.

2. Whereas, a case FIR No.22/2014 U/S 13 UAPA, 132-B PR Act was registered at Police Station, Hajin and investigation was taken up.

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared and statement of witnesses were recorded under Section 161 Cr.PC and placed on record. Besides statement of material witnesses were recorded under sec.164-A CrPC. Statement of witnesses so recorded would, inter alia reveal that accused namely 1. Assadullah Parray 2. Nazir Ahmad Ahangar 3. Showkat Ahmad Hakeem 4. Mehraj-ud Din Gojree, 5. Manzoor Ahmad Hajam 6. Ab Rehman Gojree and 7. Ab Hamid Parray in jurisdiction of Police Station Hajin raised anti National slogans and pro Pakistan slogans. Besides the accused instigated the people to support anti-National organizations in their cause and were threatening general public not to participate/caste their votes in forthcoming general elections. Accordingly section 132-B PR Act was added in the case. Evidence collected established the commission of offence punishable u/s 13 UAP Act, 132-B PR Act against above mentioned seven accused persons and accordingly, the investigation of case has been concluded as proved against them. It is further submitted that accused namely 1) Assadullah Parray 3) Showkat Ahmad Hajam, 6) Ab. Rehman Gojree and 7) Ab. Hamid Parray had been arrested and later bailed out by Hon'ble Court, while as accused namely 2) Nazir Ahmad Ahanger 4) Mehraj-udpdin Gojree and 5)

Manzoor Ahmad Ahanger are absconding against whom proceedings u/s 512 CrPC have been proposed: and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Assadullah Parray S/O Ab Gani Parray R/O Syed Mohala Hajin 2. Nazir Ahmad Ahanger S/o Ab Khaliq Ahanger R/o Shahgund 3. Showkat Ahmad Hajam @ Hakeem S/O Gh Mohammad Hajam R/O Paribal Hajin 4. Mehraj-ud Din Gojree S/o Gh Qadir R/o Hajin Bazar Hajin 5. Manzoor Ahmad Hajam S/O Gh Nabi R/o Shahgund 6 .Ab Rehman Gojree S/o Gh Mohmmad R/O Vijpara and 7. Ab Hamid Parray @ Gadai S/O Gh Nabi. Parray R/O Syed Mohalla Hajin for commission of offence punishable U/S 13 UAPA in case FIR No. 22/2014 of Police Station Hajin.

By order of Government of Jammu and Kashmir.

Sd/-

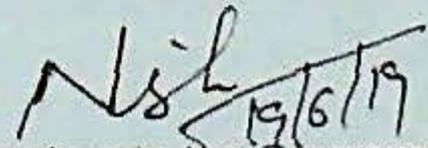
Principal Secretary to the Government
Home Department

Dated: 19.06.2019

No. Home/Pros/29 /2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc/130/S/2018/12422-24 dated 21/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department